

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

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O.A. NO. 56/95

New Delhi this the 10th day of January, 1995

HON'BLE SHRI JUSTICE S. K. DHAON, VICE CHAIRMAN
HON'BLE SHRI B. N. DHOUNDIYAL, MEMBER (A)

Vijay Pal Singh
S/O Shri Raja Ram Singh,
R/O 1664, Babu Park,
Kotla Mubaraqpur,
New Delhi - 110003.

... Applicant

(By Advocate Mrs. Rani Chhabra)

Versus

1. Union of India through
Secretary, Ministry of
Communication, Department
of Telecommunication,
Sanchar Bhawan,
New Delhi.

2. Sub Divisional Officer,
Telegraphs,
Bijnor (UP).

... Respondents

O R D E R (ORAL)

Shri Justice S. K. Dhaon —

In the O.A. it is stated that the applicant last worked with the respondents some time in the year 1989 and since then he is out of employment.

2. The reliefs claimed are that the oral order terminating the services of the applicant in the year 1989 be quashed and the respondents be directed to confer temporary status upon the applicant.

3. On the face of it, this is a highly belated application. No satisfactory explanation has been offered for the delay and we see no good grounds to condone the delay.

Sly

(3)

4. If the assertion of the applicant that he worked for some time in the year 1989 is correct, the respondents shall consider his case for a fresh engagement on merits and in accordance with law, and if he is otherwise eligible, ^{along with} in preference to freshers.

5. With these observations, this O.A. is dismissed.

B. N. Dholiyal
(B. N. Dholiyal)
Member (A)

S. K. Dhaon
(S. K. Dhaon)
Vice Chairman

/as/